

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 191 OF 2025(SZ)

[Earlier O.A.No.380/2025(PB)]

**In the matter of Tribunal on its own motion SUO MOTU based
on the News Item in The Hindu Newspaper, dt: 22.07.2025, : Applicant
"Another case of massive tree-felling reported from CHR".**

Versus

Principal Chief Conservator of Forests, Kerala and Ors. : Respondent(s)

**REPORT ON OA 191/2025(SZ) FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, IDUKKI
ON BEHALF OF THE 3rd RESPONDENT**

STANDING COUNSEL FOR 3rd RESPONDENT

Adv. Rema Smrithi

Standing Counsel

NGT South Zone

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 191 OF 2025(SZ)

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TABLE OF CONTENTS

No.	Description	Pages
1.	Affidavit filed for the 3 rd respondent	1-7

Dated this the 30th day of December 2025

STANDING COUNSEL FOR THE 3rd RESPONDENT

Adv. Rema Smrithi

Standing Counsel

NGT South Zone

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application : **191/2025(SZ)**

In the matter of Tribunal on its own motion SUO MOTU : Applicant

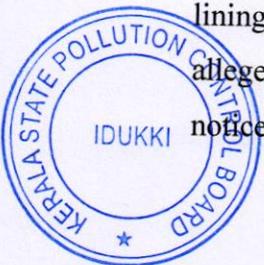
based on the News Item in The Hindu Newspaper, dt:
22.07.2025, "Another case of massive tree-felling reported
fromCHR".

Vs.

Principal Chief Conservator of Forests, Kerala and Ors. : Respondent(s)

REPORT ON OA 191/2025(SZ) FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE IDUKKI ON
BEHALF OF THE MEMBER SECRETARY KERALA STATE POLLUTION CONTROL
BOARD BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL(SZ)

1. I, Reshma Rajendran, aged 45 years, D/o Rajendran R., working as the Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as **Board**), District Office, Idukki, do hereby solemnly affirm and state as follows:
2. This report is submitted as per the orders of the Hon'ble National Green Tribunal dated 24.09.2025
3. It is with utmost respect that I submit the following information. The petition is against massive tree felling, pond construction and earth movers deployed to clear a 40 Acre plot in the Cardamom Hill Reserve (CHR) area in Uchilukuth near Pethotty of Santhanpara Village, Udumbanchola Taluk in Idukki District.
4. It is humbly submitted that based on the Orders of the Hon'ble Court, the alleged site was inspected by the Board officials on 22.12.2025 along with representative arranged by the Santhanpara Village Officer. At the time of inspection, tree branch cutting and tree stumps (after cutting) were observed at multiple locations within the site. Buildings comprising of accommodation and toilet facilities, a sheet roofed open shed with concrete floor, two soak pits (with rubble masonry), two ponds- one with tarpaulin sheet lining and another recently excavated were found constructed at various locations of the alleged site. Signs of commencement of construction works of foundations were also noticed at different locations in the site. However, no active construction activity was



observed at the time of inspection. Intermittent clearing and levelling of the ground were also noticed at the time of inspection. Young cardamom saplings were seen planted in the plantation area.

5. It is humbly submitted that cardamom plantation does not come under the purview of the Board.

All that stated above are true to the best of my knowledge, information and belief.

Dated this the 30th day of December 2025




The Environmental Engineer
Kerala State Pollution Control Board
District Office Idukki
On behalf of the 3rd Respondent

VERIFICATION

I, Reshma Rajendran, aged 45 years, D/o Rajendran R., now working as the Environmental Engineer in the District Office of the Kerala State Pollution Control Board at Idukki, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 30th day of December 2025, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.



Smt. Reshma Rajendran
Environmental Engineer
District Office- Idukki
Kerala State Pollution Control Board

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakkodu Jn
Thodupuzha - 685 584



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO. 119/2025(SZ)

**In the matter of Tribunal on its own motion SUO MOTU
based on the News Item in The Hindu Newspaper, dt: : Applicant
22.07.2025, "Another case of massive tree-felling reported from
CHR".**

Versus

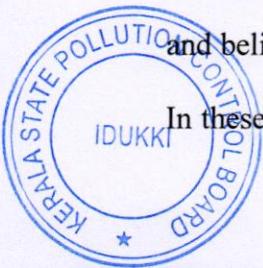
Principal Chief Conservator of Forests, Kerala and Ors. : Respondent(s)

AFFIDAVIT

I, Reshma Rajendran, aged 45 years, D/o Rajendran R, do hereby solemnly affirm and state as follows:

I am working now as Environmental Engineer in the District office of the Kerala State Pollution Control Board at Idukki. I am competent to and duly authorized to represent the 3rd respondent in the above case. Copy of the Authorisation dated 22.12.2025 is attached. I know the facts and circumstances of the cases. The factual submission made here under in paragraphs 1 to 5 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made there in are made on advice received from Counsel.

In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to



accept the accompanying report on file it is so humbly prayed in the interests of justice in this case.

ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Idukki
Essaren Building, Anakkodu Jn
Thodupuzha - 685 584



RESHMA RAJENDRAN, DEPONENT

Solemnly affirmed and signed before me by the literate deponent

Personally known to me on this the 30th day of December 2025 at my office in Idukki.



STANDING COUNSEL FOR THE 3rd RESPONDENT

Adv. Rema Smrithi

Standing Council

NGT South Zone